

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 36

TP/94(MB)2011

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES: **SHRI. RAJENDRA DEODHAR V/s**
 DEODHAR HOLIDAY RESORTS PVT LTD

Section 241(1), 242(4) of the Companies Act, 2013 & Rule 48

ORDER

TP/94(MB)2011

- 1) Ms. Yachika Jain, Ld. Counsel for the Petitioner is present. None present for Respondents when the matter is called out.
- 2) Registry is directed to issue Notice to Respondents, clearly intimating the next date of hearing and to place on record Compliance Report well before the adjourned date.
- 3) In addition to the Notice ordered to be issued by the Registry, Applicant is also directed to issue Notice to all the Respondents by all available means (i.e. Speed Post, E-mail, etc.) clearly intimating the next date of hearing and to file and place on record Affidavit enclosing therewith proof of service of Notice served upon the Respondents.

- 4) Applicant herein is further directed to serve a copy of the Present Application upon all the Respondents, forthwith, if not served earlier.
- 5) Thereafter, Respondents shall file and place on record Affidavit in Replies, well before the adjourned date thereby duly serving copies thereof to the other side well in advance.
- 6) Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.
- 7) Stand over to 11.06.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare